



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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തിരുവനന്തപുരം,
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Thiruvananthapuram,
Wednesday

2021 ഫെബ്രുവരി 10
10th February 2021
1196 മകരം 28
28th Makaram 1196
1942 മാഘം 21
21st Magha 1942

നമ്പർ
No. 654

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-സി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 6803/ലെറ്.സി2/2020/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 10
1196 മകരം 28
1942 മാഘം 21.

2021 ഫെബ്രുവരി 9-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 6803/Leg. C2/2020/Law.

Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Jewellery Workers' Welfare Fund (Amendment) Ordinance, 2021 (5 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ കേരള ആഭരണ തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 5 OF 2021

THE KERALA JEWELLERY WORKERS’ WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Jewellery Workers’ Welfare Fund Act, 2009.

Preamble.—WHEREAS, the Kerala Jewellery Workers’ Welfare Fund (Amendment) Ordinance, 2020 (34 of 2020) was promulgated by the Governor of Kerala on the 18th day of May, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which convened on the 24th day of August, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Jewellery Workers’ Welfare Fund (Amendment) Ordinance, 2020 (61 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which convened on 31st day of December, 2020 and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;



AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Jewellery Workers' Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 19th day of May, 2020.

2. *Act 26 of 2009 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Jewellery Workers' Welfare Fund Act, 2009 (26 of 2009) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 4.*—In the principal Act, in sub-section (1) of section 4, for the words “rupees twenty per month”, the words “rupees fifty per month” shall be substituted.

4. *Repeal and saving.*—(1) The Kerala Jewellery Workers' Welfare Fund (Amendment) Ordinance, 2020 (61 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

